

11/12/21

Case is fixed for National Lok  
Adalat fixed today.

Both the parties are present  
and expressed that they have  
settled their matter amicably.

Upon satisfaction that  
the parties are free from

Dibrugarh

cont.

Cont.

any undue influence, and after letting the parties to affix their signature on the compromise form, the case is compromised.

As the parties have compromised the matter, this case is disposed of.

  
Judicial Magistrate 1st Class  
Dibrugarh

July 11/2011

FIR

\*Dist. Dibrugarh

\*Act